

NOTIFICATION

New Delhi, the 27th June, 2013

F. No. P. 15014/1/2011-PFA/FSSAI.—Whereas a draft of certain regulations to amend the Food Safety and Standards (Packaging and Labelling) Regulations, 2011 were published, as required by clause (k) of sub-section (2) of Section 92 read with Section 23 of the Food Safety and Standards Act, 2006 (34 of 2006), vide notification of the Government of India in the Ministry of Health and Family Welfare (Food Safety and Standards Authority of India) No. P. 15014/1/2011-PFA/FSSAI, dated 29th November, 2012 in the Gazette of India, Extraordinary, in Part-III, Section 4, dated 6th December, 2012, inviting objections and suggestions from all persons likely to be affected thereby, before the expiry of a period of thirty days from the date on which copies of the Official Gazette containing the said notification was published and made available to the public;

And whereas the copies of the said Gazette were made available to the public on the 6th December, 2012;

And whereas objections or suggestions received from the public on the said draft regulations have been considered by the Food Safety and Standards Authority of India;

Now, therefore, in exercise of the powers conferred by clause (k) of sub-section (2) of Section 92 read with Section 23 of the said Act, the Food Safety and Standards Authority of India, with the previous approval of the Central Government, hereby makes the following regulations to amend the Food Safety and Standards (Packaging and Labelling) Regulations, 2011, namely :—

Regulations

1. (1) These regulations may be called the Food Safety and Standards (Packaging and Labelling) Amendment Regulations, 2013.
(2) They shall come into force after the expiry of sixty days from the date of their publication in the Official Gazette.
2. In Food Safety and Standards (Packaging and Labelling) Regulations, 2011,—
 - (a) in regulation 2.2, sub-regulation 2.2.2 relating to 'Labelling of Pre-packed Foods', in clause 3, in sub-clause (v), after item (iii), before the proviso, the following shall be inserted, namely :—

“(iv) Edible vegetable oils, fats including hydrogenated vegetable oils, and processed and packaged foods with declared shelf life will have the following declaration on the label :

 - (i) Total trans fat content not more than ----- per cent by weight
 - (ii) Total saturated fat content not more than ----percent by weight”;
 - (b) in regulation 2.4, sub-regulation 2.4.2. relating to 'Labelling of edible oils and fats', in clause 4, after sub-clause (b), the following shall be inserted, namely :—

“(c) contains trans fatty acids not more than ---- per cent by weight, and

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saturated fatty acids not more than ---- per cent by weight”.

K. CHANDRAMOULI, Chief Executive Officer

[ADVT. III/4/Exty./187/13]

Foot note :—The Food Safety and Standards (Packaging and Labeling) Regulations, 2011 were published in the Gazette of India, Extraordinary, Part III, Section 4 dated 1st August, 2011 vide notification F. No. 2-15015/30/2010, dated the 1st August, 2011.

